

12.08 hrs.

PAPERS LAID ON THE TABLE

INDIAN WIRELESS TELEGRAPHY (POSSESSION) AMENDMENT RULES 1962 AND LICENSING OF WIRELESS RECEIVING APPARATUS (AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Transport and Communications (Shri Bhagavati): Sir, on behalf of Shri Jagjivan Ram, I beg to lay on the Table a copy each of the following Rules:—

- (i) The Indian Wireless Telegraph (Possession) Amendment Rules, 1962 published in Notification No. S.O. 3756 dated the 15th December, 1962 as corrected by Notification No. S. O. 171 dated the 19th January, 1963, under sub-section (4) of section 10 of the Indian Wireless Telegraph Act, 1933. [Placed in Library, See No. LT-880/63.]
- (ii) The Licensing of Wireless Receiving Apparatus (Amendment) Rules 1962 published in Notification No. G. S. R. 1705, dated the 15th December, 1962 as corrected by Notification No. G.S.R. 117 dated the 19th January, 1953 under sub-section (5) of section 7 of the Indian Telegraph Act, 1885. [Placed in Library, See No. LT-881/63].

ANNUAL REPORT OF THE HINDUSTAN STEEL LIMITED, HINOO (RANCHI)

The Deputy Minister in the Ministry of Steel and Heavy Industries (Shri P. C. Sethi): Sir, on behalf of Subramaniam I beg to lay on the Table a copy each of the following papers:—

- (i) Annual Report of the Hindustan Steel Limited, Hinoo (Ranchi) for the year 1961-62 along with the Audited Ac-

counts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company. [Placed in Library, See No. LT-874/63].

ANNUAL ADMINISTRATIVE REPORT OF THE TEA BOARD

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy of Annual Administrative Report of the Tea Board for the period from the 1st April 1961 to the 31st March 1962. [Placed in Library, See No. LT-857/63]

NOTIFICATIONS UNDER THE MOTOR VEHICLES ACT, 1933, SHIPPING DEVELOPMENT (LOANS) AMENDMENT RULES, 1962 AND AMENDMENTS TO THE ANDAMAN AND NICOBAR ISLANDS MOTOR VEHICLES 1939.

Shri Raj Bahadur: Sir, I beg to

- (i) to re-lay on the Table a copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939, making certain further amendments to the Delhi Motor Vehicles Rules, 1940:—

- (a) Notification No. F. 12/68/61-Tr. published in Delhi Gazette dated the 20th September, 1962.
- (b) Notification No. F. 12/90/62-PR(T) published in Delhi Gazette dated the 1st November, 1962. [Placed in Library, See No. LT-683/63].

[Shri Raj Bahadur]

(ii) to lay on the Table a copy each of the following Notifications:—

(a) The Shipping Development Fund (Loans) Amendment Rules, 1962 published in Notification No. G.S.R. 1566 dated the 24th November, 1962 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library, See No. LT-882/63]

(b) Notification No. 255/62/F. 68-114/60-Pub. published in Andaman and Nicobar Gazette dated the 5th December, 1962, making certain further amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939, under sub-section (3) section 133 of the Motor Vehicles Act, 1939.

[Placed in Library. See No. LT-883/63].

NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955.

The Deputy Minister in the Ministry of Food and Agriculture (Shri A. M. Thomas): Sir, I beg to lay on the Table a copy of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) S. O. No. 3078 dated the 5th October, 1962 rescinding the Order published in Notification No. S.R.O. 3443 dated the 20th November, 1954 as subsequently amended.

(ii) The Sugarcane (Control) Amendment Order, 1963 published in Notification No. G.S. R. 126 dated the 19th January, 1963. [Placed in Library, See No. LT-884/63]

NOTIFICATION RE: DELHI CEMENT CONTROL ORDER, 1963.

Shri P. C. Sethi: I beg to lay on the Table a copy of Notification No. F. 2 (12)/61-F & CS, published in Delhi

Gazette dated the 19th February, 1963 containing the Delhi Cement Control Order, 1963, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library, See No. LT-885/63]

12.11 hrs.

MESSAGE FROM THE PRESIDENT

Mr. Speaker: I have to inform the House that I have received the following message dated the 28th February, 1963, from the President:—

“I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address I delivered to both the Houses of Parliament assembled together on the 18th February, 1963.”

COMMITTEE TO INVESTIGATE THE CONDUCT OF CERTAIN MEMBERS DURING PRESIDENT'S

EXTENSION OF TIME FOR PRESENTATION OF REPORT

Mr. Speaker: I have to inform the House that the Committee to investigate the conduct of certain Members during President's Address, which was to report to the House today, has requested me to extend the time for the presentation of the Report upto the 12th March, 1963. I have agreed to that.

12.12 hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

“In accordance with the provisions of rule 101 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 28th February, 1963, agreed